

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 219 OF 2019 &
IA NO. 1102 OF 2019**

Dated : 25th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Indian Railways	...	Appellant(s)
Versus		
State Load Despatch Centre & Anr.	...	Respondent(s)

Counsel for the Appellant(s) : Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

ORDER

As requested by learned counsel for the Appellant, four weeks time is granted to file rejoinder in this matter. He may file rejoinder on or before 23.10.2019, after duly serving advance copy to the other side.

List the matter on **04.11.2019**.

Interim order, if any, shall be continued till the next date of hearing.

(S.D. Dubey)
Technical Member
vt/pk

(Justice Manjula Chellur)
Chairperson